

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

11.04.2013

OA No. 292/2013

Mr. Tanveer Ahmed, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 21.02.2013 (Annexure A/1) whereby he was placed under suspension with immediate effect. The applicant has also filed a representation dated 22.03.2013 (Annexure A/2) in this regard but the same is pending consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 22.03.2013 (Annexure A/2) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.S.Rathore
(Justice K.S.Rathore)
Member (J)

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